

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-694/2015
in
OA-1577/2014**

New Delhi, this the 01st day of April, 2016.

Hon'ble Sh. Justice M.S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. P. S. Bhanwar,
S/o Late Sh. Ram Kumar,
Aged about 60 years,
R/o N-176, Sector-8, R.K. Puram,
New Delhi-110022. ... Applicant
(By Advocate: Sh. Rahat Bansal)

Versus

1. Sri Dr. Hasmukh Adhia,
Secretary of,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-1.

2. Sri Sanjay Kothari,
Secretary of,
Deptt. of Personnel and Trg. (DOP&T),
North Block, New Delhi Respondents
(By Advocate: Sh. Rajive R Raj)

ORDER (ORAL)

Justice M.S. Sullar, Member (J)

At the very outset, on instructions from his client, learned counsel for the applicant intends to withdraw the contempt petition on the ground that the respondents have already complied with the directions contained in order dated 14.07.2015 in OA No. 1577/2014 of this Tribunal.

2. Therefore, the CP is hereby dismissed as withdrawn, as prayed for. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(M.S. Sullar)
Member (J)

